

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 3339
TO BE ANSWERED ON 05.08.2022**

Appointment of Central Notary

3339. SHRI L.S. TEJASVI SURYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of applications received for appointment of Central Notaries from Karnataka;
- (b) the reason for the pendency of these applications; and
- (c) the efforts made by the Government for appointment of Central Notary, especially in Karnataka?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

- (a) The total Number of online applications received for the State of Karnataka (From 16.09.2018 to 31.07.2022) are 5720 against available 1800 vacancies for that State.
- (b) The process of the appointment of the Notaries has been severely affected due to Covid-19 pandemic and other restrictions imposed by the Central Government as well as concerned State Governments. Due to these restrictions interviews for any of the State could not be conducted.
- (c) The vacancies for the State has been enhanced from “2000” to “3500” vide GSR NO. 438(E) dated 10.06.2022. Now the online applications received for State are being scrutinized from eligibility and duplicity point of view for purpose of Interviews.
